## In The Central Administrative Tribunal Jaipur Bench, Jaipur

OA./TA/MP. No...../199 Versus P.C. Bakhiral Union of India

Date of Order

**Orders** 

14-8-1997

MA NO. 224 /97 (OA No 229 /93)

Mr. V.S.Gurjar, counsel for the applicants in the MA (official respondents in the OA)

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This is a Misc. Application seeking extension of time of four months for implementing the Tribunal's order dated 13-1-1997.

Issue notice of this Misc. Application to the applicant in the OA/returnable on 29-9-1997.

D. a. No.

(Ratan Frakash)

(O.P.S/harma)

Judicial Nember

Administrative Member

29-9-1997

Mr. V.S.Gurjar, counsel for the applicants in the MA (official respondents in the QA)

This is a Misc. Application filed by the official respondents in OA No.239/93 praying for 4 months' time for implementing the order of the Tribunal passed in the aforesaid OA on 13-1-1997. Notice of this MA was issued to the applicant in the OA but no reply has been filed. The MA was filed on 1-8-1997. In the circumstances, after hearing the learned counsel for the official respondents in the OA i.e. applicants in the MA, we grant further 2 months time to the official respondents in the CA to implement the Tribunal's order dated 13-1-1997. In other words, the order of the Tribunal shall be complied with by 1st December, 1997.

(O.P.Sharma) Administrative Member

The MA stands disposed of accordingly.

vice Chairman